

(c) The Delhi Development Authority expects that all the wait listed persons would be allotted flats within a period of about two years subject to availability of land and infrastructure facilities, for which it is dependent on other agencies like GNCTD, MCD, DESU, etc

(d) and (e). The costing of DDA flats is done on the overall 'no profit no loss' basis. The cost of MIG flats as on date ranges from Rs. 5.50 lakhs to Rs. 6.50 lakhs depending upon the plinth area, floor, locality etc

(f) The DDA has taken the following steps for containing the cost of its flats :

- (i) Interest rate being charged earlier @ 17% has been reduced to 15% on capital invested during construction
- (ii) Interest on capital investment which was being charged for 20 months has been reduced to 15 months for flats upto Double storey and to 18 months for flats beyond double storey.
- (iii) One time discount has been introduced for flats in far flung/outlying areas (like Narela and Rohini phase-III) at the rate of Rs. 100/- per sqm. of the plinth area of the flat
- (iv) In respect of Ground floor flats, EWS charges which were being levied @ 5.5% have been dispensed with and to provide relief to upper storey flats floor equalisation charges have been introduced i.e. 4.5% for G.P. is to be added by giving discount of 1%, 1.5% and 2% for 1st, 2nd and 3rd floor flats respectively which results in reduction of cost ranging from Rs. 15000/- to Rs. 20,000/- for MIG and Rs. 6000/- to Rs. 8000/- for LIG flats on upper floors.
- (v) Rationalisation of Specifications.
- (vi) Optimisation of density/FAR use.
- (vii) Better material and stock inventory management.

Public Holiday

3973. DR. C. SILVERA : Will the PRIME MINISTER be pleased to state :

(a) whether December 6, 1996 and January 18, 1997 have been declared Public Holidays under the Negotiable Instruments Act;

(b) if so, the details thereof alongwith background thereof;

(c) whether the provisions of these holidays will be extended to employees working in shops and private factories of country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. B. BALASUBRAMONIYAN) : (a) and (b). No Sir. The Central Government has not declared public holidays under the Negotiable Instruments Act.

(c) to (e). Closing of shops and private factories is regulated under the Statutory Acts notified by the respective State Governments/Union Territories.

Panel of Deputy Secretaries

3974. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to refer the reply given to Unstarred Question No. 5193 on the 11th September, 1996 regarding panel of Deputy Secretaries and state :

(a) whether the dispute relating to the seniority of Section Officers Grade has no bearing as to the position of officers appointed as Under Secretary on the basis of the Departmental Limited Central Secretariat Service Grade I Examination 1986;

(b) if so, the reasons for which such officers have so far not been promoted to the post of Deputy Secretary and

(c) the time by which the Selection Grade Select List for the year 1993, 1994, 1995 and 1996 is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. B. BALASUBRAMONIYAN) : (a) to (c). Consequent upon finalisation of the Common Seniority List of Section Officers on 15.5.1996 in pursuance of the order dated 22.3.1995 of the Central Administrative Tribunal, the *inter se* seniority of Section Officers has changed. The eligibility of a number of them for empanelment as Under Secretaries in the relevant years has also undergone a change. Proposals for review DPC for the Grade I panels of 1984, 1985 and 1986 alongwith proposal for the regular panel of 1987 have been sent to UPSC. Only after the completion of that exercise, it would be possible to prepare the selection grade Select Lists for 1993 onwards.

Dividend to Share Holders

3975. DR. C. SILVERA : Will the PRIME MINISTER be pleased to state :

(a) whether no dividend has been paid to shareholders of Kendriya Bhandar by the Management during the last three years;

(b) if so, the reasons therefor despite huge profit being earned each year;

(c) whether the Government propose to take some action ensuring payment of dividend to share-holders by December, 1996 at its office at Raisina Road being at central location for share-holders working in large number nearby;

(d) whether the Government also propose to ask Kendriya Bhandar to give some cash incentives to share-holders on purchases from Kendriya Bhandar, and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Dividend for the financial years 1993-94, 1994-95 and 1995-96 has been declared at the rate of 10% of the share value.

(c) Share-holders can collect dividend for the year 1995-96 and earlier years from any of the stores of Kendriya Bhandar including the Store at Raisina Road within a period of three months from 5th December, 1996

(d) and (e). Sales Promotion Scheme for share-holders is in existence upto 15th January, 1997 under which a share-holder is entitled for a gift worth Rs. 20/- on one time purchase of grocery and consumer goods of Rs. 200/- and gift worth Rs. 40/- on one time purchase of Rs. 400/-. However, a share-holder, if he so desires, can get goods worth the gift amount.

[*Translation*]

Radio Activity

3976. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the names of Atomic Power Station in the country which will complete their life span in the near future;

(b) the steps proposed to be taken to avoid the danger of radio-activity posed by these power stations;

(c) the atomic power plant in which radio activity leak occurred during the last month;

(d) if so, the details thereof;

(e) whether any study has been conducted to determine the effect of it on the families residing in the vicinity of the plant, and

(f) if so, the conclusions arrived at?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). Tarapur Atomic Power Station - 1 and 2 is the oldest Atomic Power Station which has completed 27

years of successful operation and which is presently under review for continued operation upto 2009 AD based on a comprehensive life extension programme. Comprehensive inservice inspection and necessary modifications wherever required are carried out in all the nuclear power plants in the Country to effectively deal with requirements due to ageing.

(c) There has been no radioactivity release to the environment beyond the limits stipulated by the Atomic Energy Regulatory Board in any of the nuclear power plants in the Country during the last month.

(d) to (f). Do not arise.

[*English*]

Civil Services Examinations

3977. SHRI MUKHTAR ANIS : Will the PRIME MINISTER be pleased to state :

(a) the number of persons recommended for appointment by the Union Public Service Commission on the basis of Civil Services Examinations in 1995, Service-wise;

(b) the number of persons included in the above Services, in respect of reserved Categories, namely, other Backward Classes, Scheduled Castes and Scheduled Tribes;

(c) the number of OBCs, SCs and STs, persons who have also competed their way in the General Lists, category-wise; and

(d) the total number of candidates who have taken the Preliminary Examination and the Written Tests and the number of candidates called for the interview, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). The Union Public Service Commission has recommended 639 candidates on the basis of CSE-1995 for allotment to various services, the recruitment in which is made through Civil Services Examination. Out of the 639 Candidates recommended on the basis of CSE-1995, 189 belong to OBCs, 101 to SCs and 48 to STs. The result of six candidates (2 General 3 OBCs, 1 ST) is yet to be declared by the Commission.

(c) On the basis of CSE-1995, there are 27 Other Backward Classes and 3 Scheduled Caste Candidates who rank above the last general candidate recommended in the list and have qualified in the list without availing of any of the concessions/relaxations admissible to Other Backward Classes/Scheduled Caste candidates.

(d) The requisite information is given in the attached Statement.